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తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 10th September, 2020.

L.A. BILL No. 13 OF 2020.

**A BILL FURTHER TO AMEND THE TELANGANA
PUBLIC EMPLOYMENT (REGULATION OF AGE OF
SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of age of Superannuation) (Amendment) Act, 2020.

**Short
title and
Commencement.**

[1]

B. 43 (RSN)

(2) It shall be deemed to have come into force with effect from 31st of July, 2020.

**Amend-
ment of
Section
3.
(Act No.
23 of
1984).**

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3, in sub-section (1), after the proviso thereunder the following proviso shall be added, namely,-

"Provided further that, the teaching faculty in Ayurveda, Unani and Homeopathy Government Colleges shall retire from service on the afternoon of the last day of the month in which he/she attains the age of sixty five (65) years.";

**Repeal
of
Ordi-
nance
No. 4 of
2020.**

3. The Telangana Public Employment (Regulation of age of Superannuation) (Amendment) Ordinance, 2020 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

According to sub-section (1) of section 3 of the Telangana Public Employment (regulation of Age of Superannuation) Act, 1984 (Act No.23 of 1984), "Every Government employee, not being a workman and not belonging to Last Grade Service shall, retire from service on the afternoon of the last day of the month in which he attains the age of fifty eight years;".

Most of the teaching faculty in Government AYUSH Medical Colleges i.e. Ayurveda, Homeopathy, Unani and naturopathy Medical Colleges have retired and are retiring on attaining the age of superannuation of fifty eight years as per sub-section (1) of section 3 of the said Act every year.

Due to various constraints, such resultant vacancies due to retirements could not be filled up by the Government, leading to short fall of teaching faculty, particularly senior teaching faculty, which is adversely affecting the medical education in Government AYUUSH Medical Colleges as well as patient care.

The Central Council of Indian Medicine and the Central Council of Homeopathy during their annual inspections have raised this issue and the recognition to these colleges is given on conditional basis, subject to meeting the shortage at the earliest.

Having taken the above facts and the dire consequences thereof into consideration, the Government have decided to retain the teaching faculty in the Government AYUSH Medical Colleges for some more years, raising the age of superannuation from 58 years to 65 years, duly amending the relevent provisions of the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984 (Act No.23 of 1984)

As the Legislature of the State was not then in session having been prorogued, and to achieve the above objectives with immediate effect the Governor have promulgate the Telangana Public Employment (Regulation of age of Superannuation) (Amendment) Ordinance, 2020 on the 31st July, 2020. (Telangana Ordinance No. 4 of 2020).

This Bill seeks to replace the above Ordinance.

T. HARISH RAO,
Minister for Finance.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Public Employment (Regulation of age of Superannuation) (Amendment) Bill, 2020, after it is passed by the Legislature of the State may be submitted to the Governor for her assent under article 200 of the Constitution of India.

T. HARISH RAO,
Minister for Finance.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.